NHRC chief lauds role of human rights defenders

https://theprint.in/india/nhrc-chief-lauds-role-of-human-rights-defenders-2/1377126/

New Delhi, Feb 16 (PTI) Human rights defenders play a very constructive role in promoting and protecting human rights, NHRC chairperson justice (retd) Arun Kumar Mishra said on Thursday.

He said this while chairing the first meeting of the National Human Rights Commission's re-constituted Core Group of Human Rights Defenders.

NHRC Member D M Mulay and senior officers of the Commission were present on the occasion.

Human rights defenders (HRDs) play a very constructive role in promoting and protecting human rights in the country, justice Mishra was quoted as saying in a statement issued by the NHRC.

He said the role of the NHRC and the HRDs is complementary to each other.

"The HRDs through their work on the ground can see and raise concerns, if any, on the status of the implementation of welfare schemes and human rights situation and help the Commission in the discharge of its mandate," the NHRC chief said.

Justice (retd) Mishra said that with technological advancement and internet-aided connectivity, new challenges are emerging, which are impinging on the human rights of the people.

The right to privacy is "at stake" in an era of the cyber regime and dark web, e-frauds, human trafficking in cyberspace, and crypto-currency for which the HRDs have to gear up themselves for the protection of human rights, he said.

There are various issues of human rights on which the Commission has issued about 24 advisories in the recent past and the HRDs can play a pivotal role in extending support to the NHRC by reaching out to the people both in the systems of governance and outside to build awareness about these guidelines ensuring the protection of human rights in the far-flung areas, the rights panel's chief said.

He said the Commission looks forward to receiving valuable suggestions from HRDs.

Various concerns were discussed pertaining to human trafficking, cybercrime, disposal of industrial and toxic waste and environment safety, compensation to the people displaced due to climate change, rights of marginalised and tribal communities, the statement said.

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Human rights concerns of the children of sex workers, implementation of Panchayat Extension to Scheduled Areas (PESA) Act, 1996 and the protection of the rights of the Vanvasis, were, among other issues which were discussed. PTI KND KND TIR TIR

https://theprint.in/india/nhrc-chief-lauds-role-of-human-rights-defenders-2/1377126/

राष्ट्रीय मानवाधिकार आयोग नई दिल्ली ने दर्ज किया मामला

को राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली ने संज्ञान लेते हुए मामला दर्ज किया। केस नम्बर है 2925/24/3/2023। यह भी बता दें कि आयोग ने प्रमुख सचिव

स्वास्थ्य और एसएसपी गोरखपुर से चार सप्ताह में आयोग ने रिपोर्ट मांगी है। इस प्रकरण को सामाजिक व मानवाधिकार कार्यकर्ता एवं निदेशक राजेश मणि मानव सेवा संस्थान 'सेवा' गोरखपर के प्रार्थना-पत्र पर गंभीरता से लिया है।

मेडिकल कालेज में देवरिया जनपद के मदनपुर निवासी दिव्यांग अजय कुमार व उनकी पत्नी के साथ मारपीट व गाली-गलौज जुनियर डाक्टरों द्वारा पिछले दिनों किया गया। मानव सेवा संस्थान सेवा के निदेशक राजेश मणि ने लिखा है कि इस प्रकार की घटना सभ्य समाज

गोरखपुर (एसएनबी) । बीआरडी मेडिकल कालेज के ट्रामा सेंटर के लिए ठीक नहीं हैं । मेडिकल कालेज में इस तरह की घटना कई बार में भर्ती रेश्तेदार महिला को देखने पहुंचे दिव्यांग की पिटाई के मामले हो चुकी है और जुनियर डाक्टर के तरफ से दुर्वयवहार एवं मारपीट की

> घटना पर कड़ी कार्यवाही के साथ ही सुरक्षा के पुख्ता इंतजाम हो। निदेशक की शिकायत पर ही चार में दिव्यांग की पिटाई का प्रकरण सप्ताह के भीतर प्रमुख सिवव स्वास्थ्य और एसएसपी से आयोग

ने इस मामले में रिपोर्ट मांगी है। बता दें कि इसकी सचना राजेश मणि को भी आयोग के तरफ से उपलब्ध करायी गई है। श्री मणि ने कहा कि समाज में हिंसा, अपराध, गुण्डागर्दी के लिए कोई स्थान नहीं है और न ही सभ्य समाज ऐसे कृत्य को

स्वीकार कर सकता है। उनका कहना है कि मेडिकल कालेज में कालेज प्रशासन एवं पुलिस विभाग सुरक्षा के पुख्ता इंतजाम सुनिश्चित कराए। सुरक्षा बढ़ायी जाएं तथा सभी जगह कैमरे आदि का भी प्रबंध किया जाए ताकि इस तरह के कृत्य पर अंकुश लगायी जा सके।

प्रमुख सचिव स्वास्थ्य व एसएसपी से आयोग ने मांगी

चार सप्ताह में रिपोर्ट

मेडिकल कालेज के टामा सेटर

NHRC seeks probe report on minor's motherhood

https://www.thestatesman.com/india/nhrc-seeks-probe-report-on-minors-motherhood-1503155018.html

The culprit who impregnated the minor is yet to be put behind the bar, the petition filed by Supreme Court Lawyer and Rights Activist Radhakanta Tripathy said.

The National Human Rights Commission (NHRC) has sought for an Action Taken Report (ATR) within four weeks from the Superintendent of Police of Keonjhar district on the plight of a minor girl student, who became an unwed mother.

The minor girl, a student of a government-run residential school for SC and ST children in Sadar police station area in Keonjhar, had given birth to a baby at the District Headquarters Hospital recently.

The culprit who impregnated the minor is yet to be put behind the bar, the petition filed by Supreme Court Lawyer and Rights Activist Radhakanta Tripathy said.

The petition sought for an independent and impartial probe into the incident. The school authorities should be brought under the ambit of investigation.

It also sought for the medical assistance to mother and newborn besides compensation, rehabilitation and psycho-social counseling.

"The Commission shall be constrained to invoke coercive process u/s 13 of the Protection of Human Rights Act, 1993 calling for a personal appearance of the authority concerned for submission of the report, in case the report is not received within the stipulated time," the NHRC stated in the order.

Human Rights Defenders play constructive role in protecting human rights: AK Mishra

http://www.uniindia.com/human-rights-defenders-play-constructive-role-in-protecting-human-rights-ak-mishra/india/news/2917896.html

Human Rights Defenders play constructive role in protecting human rights: AK MishraNew Delhi, Feb 16 (UNI) Human Rights Defenders play a very constructive role in promoting and protecting human rights in the country, said National Human Rights Commission (NHRC) Chairperson Justice (Retd) Arun Kumar Mishra on Thursday. Mishra made the statement while chairing the first meeting of the NHRC's reconstituted core group of Human Rights Defenders in the presence of D M Mulay, Member, and senior officers of the Commission. "The role of the NHRC and the HRDs is complementary to each other.

The HRDs through their work on the ground can see and raise concerns, if any, on the status of the implementation of welfare schemes and human rights situation and help the Commission in the discharge of its mandate," he said.

Mishra said that with technological advancement and internet-aided connectivity, new challenges are emerging, which are impinging on the human rights of the people."The right to privacy is at stake to others in an era of the cyber regime and dark web, e-frauds, human trafficking in cyberspace, and crypto-currency for which the HRDs have to gear up themselves for the protection of human rights," he said.

Mishra said that there are various issues of human rights on which the Commission has issued about 24 advisories in the recent past and the HRDs can play a pivotal role in extending support to it by reaching out to the people both in the systems of governance and outside to build awareness about these guidelines ensuring the protection of human rights in the far-flung areas.

He said that the Commission looks forward to receiving valuable suggestions from HRDs for ameliorating the cause of human rights. Various human rights concerns were also discussed in the meeting, a statement said.

NHRC chairperson lauds constructive role of human rights defenders

https://www.business-standard.com/article/current-affairs/nhrc-chairperson-lauds-constructive-role-of-human-rights-defenders-123021601242 1.html

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Dumping of human faeces near house: NHRC directs Puducherry police to take action

https://timesofindia.indiatimes.com/city/chennai/dumping-of-human-faeces-near-house-nhrc-directs-puducherry-police-to-take-action/articleshow/97909262.cms

PUDUCHERRY: The National Human Rights Commission (NHRC) has directed the senior superintendent of police, Puducherry, to take appropriate action within eight weeks on a complaint lodged by a man accusing his neighbour of dumping human faeces in front of his house.

In a communication dated February 13, NHRC assistant registrar (law) Debindra Kundraa directed the SSP to inform the complainant of the action taken by the police, within eight weeks.

"This complaint be transmitted to the authority concerned for such action as deemed appropriate. The authority concerned is directed to take appropriate action within eight weeks associating the complainant/victim and to inform him/her of the action taken in the matter," Kundraa said in the communication.

In a complaint addressed to the NHRC, Vai Bala alias Balasubramanian accused his neighbour Mohammad Nizam, proprietor of Hotel Bilal, of dumping human faeces in front of his house in Natarajar Street in the town limits. Bala stated that his neighbour threatened him with dire consequences when he questioned him.

He lodged a complaint on February 8 with the Grand Bazaar police, who registered a case against Mohammad Nizam under Section 270 (malignant act likely to spread infection of disease dangerous to life) of the Indian Penal Code and began inquiries.

तकनीकी प्रगति के साथ आ रही चुनौतियां लोगों के मानवाधिकारों का हनन कर रही हैं: एनएचआरसी अध्यक्ष

https://www.newsnationtv.com/india/news/challenge-coming-with-technological-progreare-violating-human-right-of-people-nhrc-chairman-345658.html

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के पुनर्गठित मानवाधिकार रक्षकों के कोर ग्रुप की पहली बैठक गुरुवार को सम्पन्न हुई। इस बैठक की अध्यक्षता करते हुए एनएचआरसी के अध्यक्ष जस्टिस अरुण मिश्रा ने कहा कि तकनीकी प्रगति और इंटरनेट की मदद से कनेक्टिविटी के साथ नई चुनौतियां सामने आ रही हैं, जो लोगों के मानवाधिकारों का हनन कर रही हैं।

जिस्टिस अरुण मिश्रा ने कहा कि मानवाधिकार रक्षक देश में मानवाधिकारों को बढ़ावा देने और उनकी रक्षा करने में बहुत रचनात्मक भूमिका निभाते हैं। उन्होंने कहा कि साइबर का दौर और डार्क वेब, ई-धोखाधड़ी, साइबर स्पेस में मानव तस्करी, और क्रिप्टो-मुद्रा के युग में निजता का अधिकार दांव पर है, जिसके लिए मानवाधिकार रक्षकों (एचआरडी) को मानवाधिकारों की सुरक्षा के लिए खुद को तैयार करना होगा।

जस्टिस अरुण मिश्रा ने आगे कहा कि एनएचआरसी और एचआरडी की भूमिका एक दूसरे की पूरक है। एचआरडी जमीनी स्तर पर अपने काम के माध्यम से मानव संसाधन विकास कल्याणकारी योजनाओं के कार्यान्वयन की स्थिति और मानवाधिकारों की स्थिति पर चिंताओं को देख और उठा सकते हैं। साथ ही आयोग के काम में मदद कर सकते हैं।

इस बैठक में मानव तस्करी, साइबर अपराध, औद्योगिक और जहरीले कचरे के निपटान, पर्यावरण सुरक्षा, जलवायु परिवर्तन के कारण विस्थापित लोगों को मुआवजा, हाशिए पर रहने वाले और आदिवासी समुदायों के अधिकार, जहरीले उत्पाद और उपभोक्ता अधिकार, मानव संसाधन विकास की सुरक्षा से संबंधित विभिन्न मानवाधिकार चिंताओं पर चर्चा की गई।

डिस्क्लेमरः यह आईएएनएस न्यूज फीड से सीधे पब्लिश हुई खबर है. इसके साथ न्यूज नेशन टीम ने किसी तरह की कोई एडिटिंग नहीं की है. ऐसे में संबंधित खबर को लेकर कोई भी जिम्मेदारी न्यूज एजेंसी की ही होगी.

NHRC seeks probe report on minor's motherhood

STATESMAN NEWS SERVICE BHUBANESWAR, 16 FEBRUARY:

The National Human Rights Commission (NHRC) has sought for Action Taken Report (ATR) within four weeks from the Superintendent of Police of Keonjhar district on the plight of a minor girl student, who became an unwed mother.

The minor girl, a student of a government-run residential school for SC and ST children in Sadar police station area in Keonjhar, had given birth to a baby at the district headquarters hospital recently.

The culprit who impregnated the minor is yet to be put behind the bar, the petition filed by Supreme Court Lawyer and Rights Activist Radhakanta Tripathy said.

The petition sought for an independent and impartial probe into the incident. The school authorities should be brought under the ambit of investigation.

It also sought for the

medical assistance to mother and newborn besides compensation, rehabilitation and psycho-social counseling.

"The Commission shall be constrained to invoke coercive process u/s 13 of the Protection of Human Rights Act, 1993 calling for a personal appearance of the authority concerned for submission of the report, in case the report is not received within the stipulated time", the NHRC stated in the order.

The Statesman https://epaper.thestatesman.com/c/717089

Fri, 17 February 2023

